

**GOVERNMENT OF RAJASTHAN**  
**PARLIAMENTARY AFFAIRS DEPARTMENT**

No. F 7 (2) Sansad/2014

Jaipur, Dated: 22/02/2016

**NOTIFICATION**

In exercise of powers conferred by section 11 read with sub-section (2) of section 4-A of the Rajasthan Legislative Assembly (Officers and Members Emoluments and Pension) Act, 1956 (Act No. 6 of 1957), the State Government hereby makes the following rules further to amend the Rajasthan Legislative Assembly Ex-Members and Family Pensioners (Medical Facilities) Rules, 2010, namely:-

**1. Short title and commencement.-** (1) These rules may be called the Rajasthan Legislative Assembly Ex-Members and Family Pensioners (Medical Facilities) (Amendment) Rules, 2016.

(2) They shall come into force with immediate effect.

**2. Amendment of rule 3.-** In rule 3 of the Rajasthan Legislative Assembly Ex-Members and Family Pensioners (Medical Facilities) Rules, 2010, hereinafter referred to as the said rules,-

- (i) for the existing expression "6,7, 8 and 10 of Rajasthan Civil Services (Medical Attendance) Rules, 2008", the expression "6, 7, 8, 9(1), 10, 11, 14, 17 and 19 of the Rajasthan Civil Services ( Medical Attendance) Rules, 2013, as amended from time to time" shall be substituted;
- (ii) in sub-clause (i) of clause (a), for the existing expression "Rs. 5000 per annum", the expression " Rs. 10000 per annum" shall be substituted; and
- (iii) in sub-clause (ii) of clause (a), for the existing expression "Rs. 10000 per annum", the expression "Rs. 20000 per annum" shall be substituted.

**3. Amendment of rule 4.-** In sub-rule (1) of rule 4 of the said rules,-

- (i) for the existing expression "Rs. 35000/- per annum", the expression "Rs. 50000/- per annum" shall be substituted; and
- (ii) for the existing expression "Rs. 50000/- per annum", the expression "Rs. 1,00,000 /- per annum" shall be substituted.

**4. Amendment of rule 5.-** The existing sub-rule (2) of rule 5 of the said rules, shall be deleted .

**5. Substitution of rule 6.-** The existing rule 6 of the said rules, shall be substituted by the following, namely:-

**"6. Ex-member's Medical Diary.-** Every ex-member shall be issued medical diary for whole life by the Secretary which shall be provided free of cost. In case of loss of original Medical Diary, the Secretary shall issue a duplicate medical diary on payment of Rs. 100/- ( Rupees one hundred only) after taking an undertaking from the ex-member concerned giving details of the amount upto which he/she has already taken medicines free of cost till the date of the undertaking. He/She shall also give an undertaking to the effect that in case it is found that he/ she has utilized both the original and duplicate medical diaries for the purpose of taking medicines free of cost, he/she shall be permanently debarred from the medical facilities admissible under these rules."

**6. Amendment of rule 7.-** The existing sub-rule (1) of rule 7 of the said rules, shall be substituted by the following, namely:-

"(1) For claiming medical reimbursement, the original receipts and vouchers of medicines issued by the hospital and Essentiality Certificate as prescribed in the case of Government Servants with the modification that the words "Government Servants" shall be substituted as "Ex-Member", shall be countersigned by the hospital authorities where treatment has been taken."

